

As per records, one passenger who was also scheduled to travel with his family in the same flight, did not get the message of preponement of flight and had reported late as per the revised departure time and had been made to standby, as a message had been received at 0940 hrs that Shri Kiren Rijiju, MoS, Ministry of Home Affairs and his PA were to travel to Delhi on this flight. The confusion among passengers occurred due to the preponement of the flight on account of NOTAM, and as some of the passengers could not be contacted due to non-availability of their contact numbers.

(c) No, Sir.

(d) Does not arise.

#### **Action against defaulter pilots and airlines**

25. PROF M.V. RAJEEV GOWDA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of the results of the DGCA's audit of training facilities for 2014; and

(b) whether the Ministry is taking enforcement actions against the defaulter pilots and airlines, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) Details of audit of training facilities conducted by Directorate General of Civil Aviation (DGCA) during 2014 are as follow :—

- Audits of 15 Flying Training Organisations, training facility of M/s Jet Airways and 5 Type Rating Training Organisation (TRTO) were conducted during the period. Details of organisations audited during the period and the salient audit observation observed during the audit of training facility of M/s Jet Airways are given in Statement-I and Statement-II (*See below*) respectively.
- During Audits of Flying training organisations 143 level II findings were observed, which do not affect the safety standard seriously.

(b) Yes Sir. DGCA takes enforcement actions against defaulter pilots and airlines as per DGCA Enforcement Policy and Procedure Manual. The details of action taken by DGCA are as under :—

- Based on findings observed, warning letters issued to 8 pilots of M/s Jet Airways who had flown with lapsed Pilot Proficiency Check and Chief of Training was removed from the post for non monitoring as per Civil Aviation Requirements.

- DGCA has taken total number of 132 Enforcement Actions against defaulter pilots based on the surveillance/ audit/ surprise checks in 2014. The details are given in Statement-III.

***Statement-I****Details of Audit of Training Organisation in 2014*

SI. No.	Name of FTO/TRTO/Airlines
1.	The Gujarat Flying Club, Vadodara
2.	Ahemadabad Aviation and Aeronautics Ltd.
3.	Chimes Aviation, Sagar, MP
4.	Garg Aviation Ltd., Kanpur
5.	Amber Aviation Pvt. Ltd., Pantnagar
6.	HICA Hisar
7.	HICA Karnal
8.	Rajiv Gandhi Academy for Aviation Tech., Trivandrum
9.	Asia Pacific Flight Training Academy
10.	Telangana State Aviation Academy, Hyderabad
11.	Fly tech Aviation Academy, Secundrabad
12.	Alchemist Avlation Pvt. Ltd., Jamshedpur
13.	Bihar Flying Institute, Patna
14.	Govt. Aviation Training Institute, Bhubaneshwar
15.	Indira Gandhi Rashtriya Udan Academy, Bareilly
16.	Jet Airways (Airline)
17.	CAE Bangalore (TRTO)
18.	FSTC Gurgaon (TRTO)
19.	Jet Airways (TRTO)
20.	Air India (TRTO)
21.	Hats off (TRTO)

***Statement-II****Details of Salient Audit Observations*

The training facility audit of M/s Jet Airways was carried out by DGCA team from 20.08.2014 to 22.08.2014 and observed deficiencies are as follow:

**Salient Audit Observations**

- Strength of trainers was found to be substantially less than the recommended strength in the DGCA operations circular as well as operator's training manual for all types of fleet except A330.
- The policy defined by the company in the Operators Manual, Part D(Training); addressing failure and below standard reports of flight crew during checks was found to be inadequate. The procedure to immediately give correct training and bring back crew for utilization is not in line with the procedure prescribed in Ops manual Part D.
- The training Division is not monitoring the reports and numerous deficiencies are not addressed such as in many cases signature of trainee and trainers were missing, certification, certification by trainers in PPC/IR and Route Check forms of currency not appropriately filled.
- CAR Section 08 Series F Part II on PPC is not being strictly complied as few of the pilots have been detected to be flying even after expiry of the validity of pilot proficiency Check.
- The operator is giving crosswind training upto maximum of 25Kts in the training profiles of B-777 whereas in the limitation of crosswind the operator has given 38 knots of crosswind as operating limit.
- The training for overweight landing is not being included in any Full Flight Simulator training exercises for B777.

***Statement-III***

*Details of enforcement actions taken against the  
defaulter Pilots by DGCA in 2014*

Sl.No.	Type of Enforcement Action	No. of Enforcement Actions
1.	FATA Cancelled	1
2.	Off Rostered	3
3.	Debarred	1
4.	Withdrawl of Approval as an Examiner	2
5.	Grounded	1
6.	Suspended	40
7.	Warned	84
TOTAL		132